

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 04**  
**C.P. (IB)/394(MB)2024**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **18.06.2024**

NAME OF THE PARTIES: **OMKARA ASSETS RECONSTRUCTION**  
**PRIVATE LIMITED VS VINOD**  
**CHAMPAKLAL MANIYAR**

Section 95(1) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Adv. Ayush Kathani and Adv. Nikhil Rajani for the Petitioner and Adv. Prakhar Tandon i/b Agam H. Maloo for Respondent are present.
2. Ld. Counsel for the Petitioner seeks time to serve a copy of the Petition to the Insolvency and Bankruptcy Board of India (IBBI) as per Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016. Time is allowed. Petitioner is directed to file and place on record Affidavit of Service of Demand Notice served upon the Personal Guarantor, Service of Copy of the Petition and the service of copy of the Petition upon IBBI.
3. The matter is coming up on the Board for the first time. In that view of the matter, Registry is directed to serve Notice upon the Personal Guarantor clearly intimating the next date of hearing and to place on record Compliance Report well before the adjourned date.

4. In addition to the Notice ordered to be issued by the Registry, Petitioner shall serve Notice upon the Personal Guarantor clearly intimating the next date of hearing and shall file and place on record Affidavit of Service, enclosing therewith proof of service of Notice upon the Personal Guarantor, well before the adjourned date.
5. Petitioner is hereby directed to serve a copy of the present Company Petition upon the Personal Guarantor, forthwith, if not served earlier.
6. Stand over to **11.07.2024**, for further consideration and hearing.
7. Registry shall accept the hard copies of the company petition for the record purpose.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Neeraj